

ITEM NO.62

COURT NO.3

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 182/2023

(Arising out of impugned final judgment and order dated 30-07-2021 in IA No. 01/2017 in CRA No. 43/2017 passed by the High Court of Jammu & Kashmir and Ladakh At Jammu)

PANKAJ SHARMA

Petitioner(s)

VERSUS

STATE OF JAMMU AND KASHMIR

Respondent(s)

(FOR ADMISSION and I.R. and IA No.11111/2023-CONDONATION OF DELAY IN FILING and IA No.11117/2023-EXEMPTION FROM CUSTODY CERTIFICATE and IA No.11116/2023-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

WITH

SLP(Crl) No. 4283/2023 (II-C)

(IA No. 56505/2023 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT)

Date : 27-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Mr. Ali Qambar Zaidi, Adv.

Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s)

Mr. Parth Awasthi, Adv.

Mr. Shailesh Madiyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

It is pointed out that the criminal appeals have not been listed for hearing before the High Court.

We request the Registrar General of the High Court of Jammu & Kashmir and Ladakh at Jammu to furnish a report before this Court

alongwith order sheets for last two years in Criminal Appeal nos. 43/2017 and 44/2017. The report will also indicate whether any adjournments have been sought by either the appellant, the respondent, or co-convict(s). The report will be filed within ten days from today.

Re-list in the week commencing 16.10.2023.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR